

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

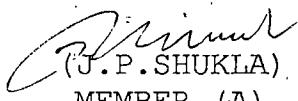
13.11.2007

OA 420/2006

Mr. Dharmendra Jain, counsel for applicant.
Mr. V.S. Gurjar, counsel for respondents.

After hearing the learned counsel for the parties at length, learned counsel for the applicant submits that he does not want to press this OA at this stage as he wants to avail remedy before the Industrial Tribunal/Labour Court regarding violation of various provisions of the Industrial Disputes Act.

In view of the submission made by the learned counsel for the applicant, the present OA is disposed of as having been withdrawn. It is however made clear that withdrawal of this OA will not come in the way of the applicant to agitate the matter before the appropriate forum and it will also be permissible for the respondents to raise all, permissible objections in the proceedings to be initiated by the applicant.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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